

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423

IA/4803/ND/2022, IA/2926/ND/2022 IN IB/359/ND/2022

IN THE MATTER OF:

Tata Capital Financial Services Limited	...	Applicant
Versus		
Mr. Bhavinder Singh Khurana	...	Respondent

Under Section 95(1) of (IBC), 2016.

Order delivered on 01.02.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HEARING THROUGH VIDEO CONFERENCING AND PHYSICAL MODE

PRESENT:

For the Applicant	: Mr. Sanidhya Sonthalia, Adv.
For the Respondent	:
For the RP	: Abhishek Anand, Mr. Karan Kohli, Advs.

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **29.02.2024**.

**Sd/-
(Court Officer)**